

Subject	FW: Counter comments on Consultation paper on CLS dated 19th October, 2012.
From	Ashwini Ramnath <ashwini.ramnath@pacnet.com>
Date	Friday, November 16, 2012 2:00 pm
To	"fn@traf.gov.in" <fn@traf.gov.in> , "rkgrai@gmail.com" <rkgrai@gmail.com

Dear Sir,

This is in reference to the captioned consultation paper (No. 12/2012) released by Hon'ble Authority and our response submitted vide our email dated 6th November 2012.

We are thankful to the Hon'ble Authority for placing the responses in the public domain which will allow stakeholders to provide further comments / counter comments/ analysis on the responses received on the captioned consultation paper.

Our industry association , Association of Competitive Telecom Operators, ACTO, has already provided a detailed counter comment on the captioned consultation paper. We are in full conformity with the observations of ACTO in the said counter comments given by them.

We trust that the Hon'ble Authority **would** duly consider the **above submissions** including our response filed on 6th November 2012 while finalizing and determining the AFC and CLC charges.

Thanking you,

Ashwini Ramnath

Head of Regulatory, India.
Pacific Internet India Pvt. Ltd.